

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 53038 OF 2014

[Arising out of Order-in-Original No. Commissioner/RPR/ST/130/2013 dated 31.12.2013
passed by the Commissioner, Customs, Central Excise & Service Tax, Raipur]

PERUMAL ASSOCIATES

Main Road, Bacheli,
Dantewada District,
Chhattisgarh

Appellant

Vs.

**COMMISSIONER, CUSTOMS, CENTRAL EXCISE
AND SERVICE TAX-COMMISSIONERATE-RAIPUR**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Harshvardhan, Authorised Representative

CORAM:

HON'BLE JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE P. V. SUBBA RAO, MEMBER(TECHNICAL)

Date of Hearing /Decision: 29/07/2022

FINAL ORDER NO. 50670 /2022

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full
and final settlement of tax dues. The appeal stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER(TECHNICAL)**

Tejo